

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:385  
ANSWERED ON:26.07.2005  
VIGILANCE ENQUIRY OF DDA OFFICERS  
Jagannath Dr. M.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether a large number of senior officers of Delhi Development Authority are facing vigilance enquiry for corruption charges against them;
- (b) if so, the details thereof including the details of charges levelled against them;
- (c) whether the Delhi Development Authority has recommended closure of a number of corruption cases against its senior officers pending with the vigilance department as the cases are of administrative nature as reported in the Hindu dated June 17, 2005;
- (d) if so, the reasons therefor; and
- (e) the action being taken by the Government in this regard?

**Answer**

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT ( SHRI GHULAM NABI AZAD )

- (a)&(b): Delhi Development Authority (DDA) has reported that at present vigilance inquiries have been taken up against 65 officials of the level of Deputy Director (or equivalent) and above, on various charges relating to acts of omission and commission, lapses/negligence leading to loss to the Authority, violation of conduct rules, procedural lapses etc. One case specifically relates to corruption where the charges relate to acquisition of assets disproportionate to the known sources of income.
- (c): No, Sir. DDA has reported that they have already issued a rebuttal to the news items published in The Hindu.
- (d)&(e): In view of above reply, question does not arise.